

and when will sanction for that be asked for from the Finance Ministry?

Shri Shinde: This scheme has been sanctioned in the Third Plan, and it is expected that about Rs. 35 lakhs would be spent on the Institute. Government has made adequate provision for expenditure of this amount.

Shri Sham Lal Saraf: May I know whether this Institute is to impart training in sea fishing as well as inland fishing?

Shri Shinde: This would be for sea fishing.

C.H.S. Scheme

*1500. **Shri P. Kunhan:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that there is no provision under the C.H.S. Scheme whereby the medical facilities can be extended to the family of a deceased Government servant which was wholly dependent and permanently residing with such a deceased;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to safeguard the interests of such destitute families?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) Yes.

(b) and (c.) The question of extending the benefits of Contributory Health Service Scheme to the families of deceased Government servants for so long as they can retain Government residential accommodation is under consideration.

Shri Kunhan: Is the Government aware that families of Government servants who die prematurely are put to great difficulties?

Dr. D. S. Raju: Yes, Sir, they are put to difficulties, that we know. Government is aware of it.

Shri Warlor: Why is it that it has been decided that this scheme will be extended to the families of the deceased Government servants only

when they are in Government quarters and not when they go out of them? How long are they allowed to remain in Government quarters?

The Minister of Health (Dr. Sushila Nayar): Delhi is the place where the Contributory Health Scheme is operating at the moment. It might be extended to one or two other cities. Government servants come from all over India, and normally speaking, the family are expected to go back to their own home States after the death of the Government servant. So long as they stay here—the period I think is something like four months—it is decided that we might extend the medical benefits to them. It is not possible to extend to them after they have gone back to their own homes.

Railway Magistrates for checking Ticketless Travelling

*1501. **Shri B. Verma:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Magistrates have been empowered to check the compartments personally and order arrest of passengers without tickets thereby becoming a party to the dispute;

(b) whether it is also a fact that these Magistrates impose heavy fines without hearing the passengers concerned; and

(c) if so, reaction of Government in the matter and action proposed to be taken?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Loans to Agriculturists

*1502. **Shri Surendranath Dwivedy:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether loans advanced to agriculturists in the year 1947 as a part

of the 'Grow More Food' campaign have been fully realised;

(b) whether it is a fact that excessive amount of interest even more than double the amount of loan is being realised from the agriculturists;

(c) whether Government have received complaints or representations from individual loanees or State Governments in this connection; and

(d) whether any relief is proposed to be given to the agriculturists in the matter?

The Parliamentary Secretary to the Minister of Food and Agriculture

(Shri Shinde): (a) and (b). The Government of India was affording financial assistance by way of loans and grants to the State Governments for implementing Grow More Food Schemes. The usual rate of interest charged by the Government of India to the State Governments ranged from 3½% to 3¾% depending upon the period of repayment. In some cases no interest was charged for the first year. The State Governments in their turn sanctioned loans to agriculturists according to local needs and priorities. Government of India has no information about the actual rate of interest charged by the State Governments from the cultivators.

(c) No.

(d) Does not arise.

Shri Surendranath Dwivedy: May I know whether the Government of India has no responsibility whatsoever regarding the collections, and do they not charge any interest to the States so far as the realisation of this money is concerned?

Shri Shinde: The matter was considered in the year 1952, and in consultation with the State Governments it was decided that the State Governments should not charge higher rates of interest.

Shri Surendranath Dwivedy: But I know of cases in which for a loan

of Rs. 12,000 certificate proceedings are going on, the interest charged being Rs. 900. There are several cases like that. Has it come to the notice of the Government.

Shri Shinde: No. What the hon. Member contends is not a fact.

Shri Surendranath Dwivedy: Court proceedings are going on.

Shri Inder J. Malhotra: May I know whether the Central Government is satisfied with the way in which the State Governments are operating this loan given to the agriculturists?

Shri Shinde: The loan was granted only during 1947-48 and it was not continued afterwards. So, the question relates only to the amount which was sanctioned in 1947-48. The Government has consulted the State Government, and the Government has looked into the fact that the State Governments are not charging extra interest and there is no harassment whatsoever of the agriculturist concerned.

Shri Thirumala Rao: Is it correct to understand that the amount of loan disbursed is of the Central Government and the agency is the State Government? If so, what is the amount outstanding till now uncollected?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): With regard to the outstandings there are several accounts pending settlement between the State Governments and the Centre and this will be part of that. There is no separate account for that. The total amount so far advanced comes to Rs. 92.74 lakhs as loan and Rs. 146.31 lakhs as grants. The rate of interest was discussed in 1952 and it was decided that as far as loans advanced to local self governing institutions are concerned—municipalities, panchayats, etc.—the State Governments should charge the same interest charged by the Central Government; with regard to other

advances made to private agriculturists the State Governments were enjoined not to charge anything more than 1½ per cent more than the interest charged by the Central Government.

श्री क० ना० तिवारी : पिछले वक्त बिहार सरकार ने एग््रीकल्चरिस्ट लोन पर इंटरेस्ट माफ कर दिया था जिसकी कि वजह से काफी लोन रियालाइज हुआ था। उसी तरह बाकी लोन पर भी क्या इंटरेस्ट माफ कर दिया जायेगा जिस में लोन रियालाइज हो सके ?

Shri Shinde: It has been left to the discretion of the State Government.

Shri Warrior: In view of the fact that the amount is so meagre and it is spread over all the States, will Government take any action to close this account by writing off these loans?

Mr. Speaker: Next question... (Interruption). It is a suggestion.

Deep-Sea Fishing on Eastern Coast

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*1053. { **Shri Umanath:**
 { **Shri A. K. Gopalan:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether deep-sea fishing along the eastern coast line is to be undertaken shortly;

(b) if so what is the agency through which deep-sea fishing would be undertaken;

(c) whether any foreign firms have offered to undertake this venture; and

(d) if so, the names of the firms and the reactions of Government thereto?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) and (b). Deep Sea Fishing is already being carried out along the Eastern Coast of India by the

Offshore Fishing Organisation of the Central Government at Vizagapatnam and Tuticorin and the trawlers of the West Bengal Government.

(c) No.

(d) Does not arise.

Shri Umanath: Is Government aware of the statement of the Chief Minister of Andhra Pradesh to the effect that the offers of foreign agencies were rejected and if so, does the Government know which is the foreign agency and what are the reasons for the rejection?

Shri Shinde: The information of the hon. Member is not correct. A private firm, namely, Scindia Engineering Company from Madras had requested the Central Government to sanction a scheme which they had in collaboration with an American firm. This Ministry okayed this scheme. They have informed that the details of the scheme have not been finalised by the American firm. As far as the Central Government is concerned, there was no obstacle whatsoever and there was no direct approach to the Central Government.

Shri Umanath: Is Government aware of the intentions of the Indo-Norwegian project authorities to extend their projects to other areas and if so, does the eastern region also come within their purview?

Shri Shinde: In the eastern region the scheme of deep sea fishing is being operated and it is contemplated that during the Third Plan schemes at Tuticorin and Vizagapatnam would be expanded. Moreover, the scheme would come into operation in Paradip in Orissa and Port Blair in Andamans and Nicobar Islands. At present, three trawlers obtained with TCM aid are placed at the disposal of the West Bengal Government and they are also doing fishing activity in the Bay of Bengal.

Shri P. Kunhan: May I know whether the Government has supplied